

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-29/(ND)/2017

In the matter of

Standard Chartered Bank

....PETITIONER

Vs.

Woolways India Limited

..RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

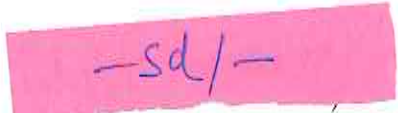
: Mr. Navneet Gupta, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present and moves this Petition seeking for the initiation of the Corporate Insolvency Resolution Process against the Corporate Debtor. It is represented by the Ld. Counsel for the petitioner that in terms of the Insolvency & Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016, an advance copy of the application has also been sent to the Corporate Debtor vide Notice dated 13.12.2017 through 'Speed Post'. However, the Tracking report for the actual service of the application/Petition has not been annexed and the petitioner is directed to file an affidavit of service along with the Tracking report in relation to proof of service of the advance copy to the Corporate Debtor. One more notice is required to be sent to the Corporate Debtor in relation to the next date of hearing which is fixed on 21.1.2018. Upon receipt of notice, the Corporate Debtor to show cause as to why this petition should not be admitted. Notice to be sent within a period of one week.

List on 29.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.1.2018